

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 6

CA 640/2022 MA 2070/2019 MA 2071/2019 CA 3009/2019 CA 93/2021
CA 233/2021 CA 361/2021 CA 362/2021 CA 364/2021 CA 427/2021 IA
1/2022 IA 2/2022 CA 51/2022 CA 136/2022 CA 97/2022 CA 102/2022 CA
118/2022 CA 119/2022 CA 396/2021 CA 122/2022 in CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **08.12.2022**

NAME OF THE PARTIES:

Union of India
VS
Infrastructure Leasing and
Financial Services Ltd.
& Ors.

Appearance (via video-conference):

For the Applicant : Mr. Robin Jaisinghani

For the Applicant CA 427 : Adv Pulkit Sharma a/w Adv Harsh Kesharia

For the Applicant CA 640 : Yohaann Limathwalla

For the Applicant CA 396 : M. S. Bhardwaj

For the Respondent No. 13 in IA 396 : Adv. Amir Arsiwala a/w
Adv. Kavisha Shah and
Adv. Minal Pawar

For the Respondent No.19 CA 396 : Adv. Preet Chheda

For the Respondent 9 & 11 CA 396 : Nitesh Jain and Siddharth Ratho

For the Respondent : Dhruv Suri,

For the Respondent No.6 CA 396 : Mr. Somasekhar Sunderasan

For the Respondent No.6 : Mr. Devesh Juvekar, Ms. Kavita Brid-Chavan,
Ms. Unnati Vijay, Ms. Honey Chandnani

For the Respondent No.322 CA 2070 : Adv. Kazan Shroff a/w
Adv. Shrikant Seegarla and
Adv. Swapnil Shikhare

For the Respondent No.2 IA CA 396 : Yohaann Limathwalla

For the Respondent No.333

MA 2070 & MA 2071 : Adv Pulkit Sharma a/w Adv Harsh Kesharia

ORDER

CA 640/2022

This Company Application filed by the Bank of Baroda. Ld. Counsel for the Respondent is present and seeks time to place on record Affidavit in Reply. Time is allowed. Let the Affidavit in Reply be placed on record within a period of two weeks from today by duly serving copy to the other side well in advance. Ld. Counsel for the Applicant is at liberty to place on record Affidavit in Rejoinder, if any, well before the adjourned date by duly serving copy to the other side well in advance. List this matter on Board on **17.01.2023**.

MA 2070/2019, MA 2071/2019, CA 361/2021 CA 362/2021, CA 364/2021 CA 427/2021, IA 1/2022, IA 2/2022, CA 102/2022, CA 118/2022, CA 119/2022, CA 396/2021

The Union of India has filed two Misc. Applications bearing MA 2070 & 2071 of 2019. Ld. Counsel appearing for the Applicants in **CA 361/2021 CA 362/2021, CA 364/2021 CA 427/2021, IA 1/2022, IA 2/2022, CA 102/2022, CA 118/2022, CA 119/2022, CA 396/2021**, have filed these Applications, challenging the maintainability of Misc. Applications filed by the Union of India. However, Ld. Counsel appearing for the Union of India, makes a statement that he has not been served with above stated Applications which are challenging the maintainability. Ld. Counsel for the Applicants in the maintainability

Applications are directed to serve Copies of all those Applications to the Ld. Counsel appearing for the Union of India, if not served earlier. Ld. Counsel for the Union of India seeks time to place on record Affidavits in Reply. Time is granted. Let the Affidavit in Reply be placed on record within a period of three weeks from today by duly serving copy to the other side well in advance. List this matter on Board on **27.01.2023**.

CA 3009/2019 CA 233/2021 CA 51/2022 CA 136/2022 CA 97/2022

CA 122/2022

List all this Applications on Board on 03.02.2023.

CA 93/2021

Ld. Counsel for the Parties are present. Ld. Counsel for the Respondent seeks time to place on record the hard copy of Reply. Time is granted. Ld. Counsel for the respondent is directed to place on record the two sets of Hard Copies of this reply well before the Adjourned date. List this matter on Board on **13.01.2023**.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Akash/Jenny

Sd/-
JUSTICE P.N. DESHMUKH
Member (Judicial)